

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066

CUSTOMS APPEAL BRANCH

Appeal No. AD/ 2 /2009 - CU[DB]

Date 07/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S CHANGZHOU YABANG CHEMICAL CO. LTD.
WEICHUN TOWN, CHANGZHOU CITY, JIANGSU,
CHINA.
M/S CHANGZHOU YABANG CHEMICAL CO. LTD.

Appellant

Vs

Respondent

DESIGNATED AUTHORITY DIRECTORATE GENERAL

I am directed to transmit herewith a certified copy of **Final order No. AD/ 8 / 2011 CU[DB]** dated 31.03.2011
passed by the Tribunal under the CUSTOMS TARRIF ACT, 1975.

Assistant Registrar

(Customs Appeal Branch)

Copy to : DESIGNATED AUTHORITY DIRECTORATE GENERAL,
1. Respondent ANTI-DUMPING & ALLIED DUTY, UDYOG BHAWAN,
MINISTRY OF COMMERCE,
NEW DELHI.

SECRETARY - REVENUE
MINISTRY OF FINANCE,
NORTH BLOCK, NEW DELHI.

2. Adv. / Consult

MR.TARUN GULATI, ECONOMIC LAW PRACTISE

PRACTICE 405-406, 4TH FLOOR, WORLD TRADE CENTRE,
BARAKHAMBA LANE, NEW DELHI-110001.

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications. Customs. Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file

Assistant Registrar

(Customs Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI**

ANTI-DUMPING BENCH

Anti Dumping Appeal No. 02 of 2009

[Arising out of Final Finding No. 14/03/2007-DGAD dated 22.8-2008 as amended on 5.9.2008 issued by the Designated Authority and Customs Notification No. 1055/2008-Cus dated 18.9.2008 issued by the Ministry of Finance]

For approval and signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Dr. Chittaranjan Satapathy, Member (Technical)
Hon'ble Mr. D.N. Panda, Member (Judicial)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	Yes
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Yes
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s. Changzhou Yabang Chemical Co. Ltd.,

Appellants

Vs.

Designated Authority
Ministry of Finance

Respondent

Present for the Appellant : Shri Sparsh Bhargava, Advocates
Present for the Respondent : Ms. Reena Khair, Advocates
Present for the Interested parties: None

**Coram: Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Dr. Chittaranjan Satapathy, Member (Tech.)
Hon'ble Mr. D.N. Panda, Member (Judicial)**

**Date of Hearing: 31st March, 2011
Date of Decision: 31st March, 2011**

Final ORAL ORDER NO. AD/02/11

Per Justice R.M.S. Khandeparkar:

On oral motion made by the learned Advocate for the appellants on the ground that already Sunset Review has commenced and they reserve their right to raise all the issues in the said proceedings, the appellants are craving leave to withdraw the appeal. The leave is granted reserving right to the appellants to raise all the issues sought to be raised herein in the Sunset Review. Appeal, accordingly, stands disposed off.



(JUSTICE R.M.S. KHANDEPARKAR)
PRESIDENT



(DR. CHITTARANJAN SATAPATHY)
MEMBER (TECHNICAL)



(D.N. PANDA)
MEMBER (JUDICIAL)

RK